## ALL-INDIA SERVICES REGULA-TIONS (INDEMNITY) BILL

MR. DEPUTY-SPEAKER: The next Bill which we are going to take has had an eventful history. It was first passed by Rajya Sabha. It came before this House as long back as 15th December, 1972. It was first considered here and the consideration was not completed on that day. It was adjourned. There was a motion for resumption of the debate on December, 1972 and the motion for consideration was adopted on day. We were considering the clauses when we adjourned and it is now more than two years when we resume clause-by-clause discussion.

I find my good friend, Mr. Banerjee, was on his legs. He is not pre-sent at the moment. Then there is an amendment by Mr. Naik. He is also not present. There is probably nobody else who wants to speak. So, there is no amendment to Clause

The question is:

"Clause 2 and 3 stand part  $\mathbf{of}$ the Bill."

The motion was adopted

Clauses 2 and 3 were added to the Bill.

Clause 1—(Short title and commencement).

Amendment made:

Page 1, line 4,-

for "1972" substitute "1975" (2) (Shri F. H. Mohsin)

DEPUTY-SPEAKER: MR. The question is:

"That Clause 1, as amended. stand part of the Bill."

The motion was adopted.

Clause 1, as amended was added to the Bill.

## **Enacting Formula**

Amendment made:

Page 1, line 1,-

"Twenty-third" substitute-"Twenty-sixth"

(Shri F. H. Mohsin)

MR.DEPUTY-SPEAKER: The question is:

"That Enacting Formula, as amended, stand part of the Bill."

The motion was adopted

Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME **AFFAIRS** (SHRI F. H. MOHSIN): Sir, I beg to move:

> "That the Bill, as amended, bе Passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill, as amended, be passed."

श्रे<sup>:</sup> मूल चंद डागा (प लें:): उराध्यक्ष महोदय, सबोर्डिनेट रेकिस्लेशन के बारे में ग्रपने रूल्स ग्राफ प्रोसीजर ऐंड कांड**न**ट म्राफ दिजने<sup>रः</sup> म दिया हैं:

"Where a regulation, rule, subrule, bye-law etc. framed in pursuance of the Constitution or of the legislative functions delegated by Parliament to a subordinate authority is laid before the House, the period specified in the Constitution or the relevant Act for which it is required to be laid shall be completed before the House is adjourned sine die and later prorogued, unless otherwise provided in Constitution or the relevant Act.

Where the specified period is not so completed, the regulation, rule, sub-rule, by-law etc. shall be relaid in the succeeding session sessions until the said period completed in the session."

A.I.S. Regulation CHAITRA 5, 1897 (SAKA)

15.10 hrs.

[SHRI DINESH CHANDRA GOSWAMI in the Chair].

MR. CHAIRMAN: Which rule you are quoting?

SHRI M. C. DAGA: It is Rule 234.

जब कभी कानून बनारे जाते हैं ग्रौर उन के स्रन्तर्गत रेग्लेशन्य बनाने होते हैं तो इस के करने के दो तरी के है -- हम लोगों ने क्या किया है? चूंकि पार्लियामेन्ट इतने लम्बे श्रमें तक नहीं बैठती है तो या तो हम अपनी एक्जीक्यटिब एजेन्सीज को इस काम को सौंप दें जो इस काम को करें, ग्रार्टिकल 309 में जहां सर्विसिज के रूल्ज बनते हैं, उन का यह फ़र्ज़ हो जाता है कि वे रूल्ज ए रेगलेशन्ज बना कर हमारे सामने रख दें लेकिन होता क्या है---ग्राप जरा सबोर्डिनेट लेजिस्लेशन कमेटी की रिपोर्ट्स को देखिए-जो भी रूल्ज एण्ड रेगुलेशन्स बनते हैं, हमारे सामने नहीं भ्राते । कई बार तो बनते ही नहीं भीर बनते हैं तो सालों तक सदन की टेबिल पर नहीं रखे जाते, सब लोग चप बैठे रहते हैं। हम लोगों को इस में एक पावर है—ग्रगर ये रूल्ज एण्ड रेगलेशन्ज रख दिए जांय तो हम उन के सम्बन्ध में भ्रपने ग्राब्जेन्शन्ज फाइल कर सकते हैं। लेकिन ग्रब मोहसिन साहब कहते हैं-हमने ग्रब तक जो कुछ किया है, उस को भाल जास्रो, हमा । कुमूर माफ़ करो, नये सिरे से नई बात को याद रखो।

मैं चाहता हूं कि भ्राप सबोर्डिनेट लेजिस्ले-शन कमेटी की रिपोट्स को देखिए--उस ने कई बार इस बात को दोहराया है। कभी कभी तो एक्जीक्युटिव एजेन्सीज कम्पलाई ही नहीं करतीं। हम ने इस बात के लिए

कई बार लिखा है, होम मिनिस्ट्री ने भी लिखा है कि जो भी रूल्ज एण्ड रेगुलेशन्ज बनाये जांय वे सदन की टेबिल पर रखे जांय। मेरे पास एक नहीं हजारों-लाखों उदाहरण हैं जहां लोगों को नौकरी पर ले लिया गया है। जिस वक्त किसी को लेना हम्रा, रूल्ज एण्ड रेगुलेशन्ज बनाय, ग्रमेण्ड किये भ्रीर सर्विस में ले लिया, किसी को पता ही नहीं चलताकि क्याहो रहा है। हालत में जब रूल्ज एण्ड रेगुलेशन्ज हमारे सामने स्रायेंगे ही नहीं, तो हम स्राब्जै-क्शन क्या फाइल करेंगे।

ऐसा किस लिए होता है ? जब किसी ग्राफिसर का, सैकेटरी हो, ज्वाइन्ट सैकेटरी हो, डिप्टी सैकेटरी हो या कोई दूसरा ग्राफिसर हो, ग्रपने किसी ग्रादमी को नौकरी में लेना होता है तो रूल्ज एण्ड रेगुलेशन्ज को ग्रमण्ड कर के नौकरी में ले लेते हैं। उस के बाद कहते हैं कि हम ने रूल्ज को भ्रमेण्ड कर दिया है। जब पूछा जाता है कि कैसे ले लिया तो कहते हैं कि हम ने भ्रमेण्ड किया था, ग्रब इस को रेगुल राइज कर दें जिये ऐसे एक नहीं हजारों केसे ज हैं --हमारी सबी-डिनेट लैजिस्लेशन कमेटो ने इस की जांच की है स्रोर पालगाया है कि हमारी सरकार के उच्चतम श्रिधकारियों ने श्रपने लोगों को सेवा में लेने के लिए ऐसा किया है। ग्राज ग्राप इस बात को देखिए---गवर्नमेंट सर्वेन्ट के घर में जो भी होता है उस को सरकारी नौकरी मिल जाती है---उस का बेटा भी नौकरी में होगा, उस का भाई भी नौकरी में होगा, सब लोग नौकरी में होंगे, लेकिन गांव के या किसी पिछड़े वर्गके लोगों को नौकरी नहीं मिलेगी। एक कुनबा बना हुन्ना है---उच्चतम म्रधिकारियों के लोग ही नौकरी में ग्रा जाते हैं, दूसरे लोगों को उस से बंचित रखा जाता है। हो सकता है-कभी कभी ग्राप की इंस्ट्र कशन्य भी हो सकती है, लेकिन उन को कोट नहीं करते हैं, रूल्ब म्रमेण्डकरदेते हैं, उस के बाद म्रादमीं नौकरी

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## भी मूल चःद डागा

में श्रा जाता है। जब पूछते हैं कि क्यों रखा, तो कहते हैं कि इतने साल हो गये हैं, श्रव तो यह परमानेन्ट हैं हो गया है, श्राप रेगुल-राइज कर दी जिए।

सभापित महोदय , यह जो बिल पास होने जा रहा है—यह कोई छोटी सी बात नहीं है। गल्ती दूसरे लोग करते हैं और सिर पर ग्राप के पड़ रही है। अब ग्राप कह रूह हैं कि हम बिल लेकर ग्राये हैं, इस को पास कर दो। हम भी कहेंगे—चलो, पास कर दो, जो हुग्रा सो हुग्रा।

कांस्टीचूशन में सर्विसिज ऐक्ट का जिक है—ग्राटिकल 309 के ग्रन्तर्गत सर्विसिज ऐक्ट बनना चाहिए, लेकिन ग्रभी तक नहीं बना। क्यों नहीं बना? ग्राप के सर्विसिज एक्ट के न बनने के कारण जो एक्जीक्यूटिव एजेन्तीज हैं, वे मनमानी करती हैं, जिस को चाहते हैं रख लेते हैं ग्रोर यही वजह है कि हमारी योजनायें फेल हो जाती हैं। काम्पीटेन्ट ग्रादमी नहीं ग्रा पाते हैं। ग्रब भविष्य में ऐसा नहीं होगा—इस के लिए क्या गारण्टी है? मैं चाहता हूं कि ग्राप इन चीजों पर गौर करें।

श्री श्रार० वी बड़े (खरगोन): सभा-पति जी, शुरू में मैंने जो भाषण दिया था, उस में एक-दो बातें रह गई थीं—श्रब मैं दो तीन सवाल पूछना चहाहता हूं। पहला प्रश्न तो यह है कि श्राप ने बहुत सी श्राल इण्डिया सर्विसिज को—जैसे श्राइ० पी• एस०, श्राई० एफ० एस० को इस में लिया है, लेकिन जो एजूकेशन की श्राल इण्डिया सर्विसिज हैं उन को नहीं लिया है या इन्जी-नियसं की सर्विसिज को भी नहीं माना है— ऐसा क्यों है? इन को श्राप कब मानने वाले है? जो महाविद्यालयों की सर्विसिज हैं उन को भी भ्राप ने नहीं माना है—इस के बारे में भी भ्राप कुछ भ्रोपीनियन दें। इन सर्वितिज के बारे में भ्राप क्या करने जा रहे हैं।

तीसरी बात — स्टेट्स में जब ग्राल इण्डिया सर्विसिज लागू होती हैं तो वहां ग्रायु के बारे में झगड़ा पड़ता है — जैसे स्टेट्स में रिटायरमेन्ट की ग्रायु 55 साल है ग्रीर सेन्टर में 58 साल है — इस के बारे में ग्राप का करने जा रहे हैं।

SHRI F. H. MOHSIN: Sir, the suggestion made by Mr. Daga to lay before the House the rules framed under the various enactments made by Parliament is a good suggestion. Even in this Bill, the All-India Services Regulations (Indemnity) Bill, there is a provision made to lay before the House within a certain period the rules made under this Bill. It has been provided here:

"(2) Every rule made by Central Government under section and every regulation made under or in pursuance of any such rule, shall be laid, as soon as may be after such rule or regulation is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more sucessive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree making any modification in such rule or regulation or both Houses agree that such rule or regulation should not be made, the rule or regulation shall thereafter effect only in such modified form or be of no effect, as the case may be; so, however, that any modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation."

This provision is there and it will be our endeavour to place all the rules as early as possible after they are made.

With regard to the suggestion made by Shri Bade, about constituting an All-India Educational service, that is not relevant to the Bill. I must have notice for answering that question and so I am unable now to give an opinion on that question.

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15,20 hrs.

TOKYO CONVENTION BILL

MR. CHAIRMAN: we shall now take up the Tokyo Convention Bill.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR); I beg to move:

"That the Bill to give effect to the Convention on offences and certain other acts committed on board aircraft, as passed by Rajya Sabha, be taken into consideration."

This is a Bill which seeks to achieve mainly the objectives underlying the Convention on the Offences Committed on Board the Aircraft, which was adopted at Tokyo in 1963 under the auspices of the International Aviation Organisation (ICAO). The Diplomatic Conference, which adopted the Convention, was attended by a representative of India, in view of the importance of the Convention. The Convention came into effect on December 4, 1969 on ratification by 12 States, as required by the Convention. With the increase in the incidents of hijacking, more and more States ratified the Convention, presently 74 States are parties to it, including important States such UK and USA.

The growth of international transport has led to increasing concern as to the international aspects of the commission of offences board aircraft. International air transport also raises the basic problem of the respective jurisdiction of national States over offences committed on board the aircraft as an aircraft during the course of its flight may fly over the high seas or territories which may not be subject to the jurisdiction of any one State, and may traverse the boundaries of more one State in a short space of In such cases, it becomes difficult to ascertain exactly the place where the offence took place. Further. were no international rules such as those applied to master of ocean going ship, in respect of the commander of an aircraft.

The atention of the International Civil Aviation Organisation had been engaged by these matters since 1950. These matters were considered by the Legal Committee of ICAO from time to time and the final draft of the Convention produced by the Legal Committee was considered by the Diplomatic Conference held in Tokyo in 1963. The Convention was adopted with a view to partially solve these problems.

The Convention's major area of application is towards offences against penal laws or acts which jeopardise the safety of aircraft, and of passengers or property therein. However, offences against penal laws of a political nature, or those based on racial or religious discrimination, are exthe cluded from the application of Convention. It recognises that the State of registration of the aircraft is jurisdiction competent to exercise over offences and acts committed on board.

The Convention gives powers to the Commander of aircraft to use preventive measures such as restraint on passengers who commit penal